## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM

No.307/91 (Dy No. O. A. 1533/91) -T. A. No.

DATE OF DECISION 26-2-1991

Applicant (s) PA Vasudevan

Mr CT Ravikumar

Advocate for the Applicant (s)

Versus The Union of India rep. by the Secretary to the Govt. of Respondent (s) India, Ministry of Communications, New Delhi and others. Mr NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? / 4

2. To be referred to the Reporter or not? No

3. Whether their Lordships wish to see the fair copy of the Judgement? M
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

## Shri SP Mukerji, Vice Chairman

In this application, the applicant who is at present working as ED Delivery Agent on a provision basis in the Pattoor Branch Post Office has prayed that since he is already holding the post, the Respondents 1 to 3 be directed to consider him also for regular appointment to the post.

After hearing the learned counsel of both the parties and gone through the documents carefully, we admit this application. As per the applicant the application is stated to have been working as EDDA on provisional basis in the aforesaid branch post office since 28.8.90, when the regular incumbent had been dismissed. Subseaquently, action has

Exchange to get names of suitable officers and to screen them for regular selection. However, the applicant 's name has not been sponsored by the Employment Exchange.

- In conformity with the decision that we have been taking in similar cases that an EDA who is working in a provisional capacity in a post office should also be considered for regular selection to that post even though he is not sponsored by the Employment Exchange, if otherwise he is eligible, we close this application with the direction to Respondent 1-3 to consider the applicant also for regular selection in the aforesaid post even though his name has not been sponsored by the Employment Exchange, if he is otherwise eligible. We also direct the respondents that until regular appointment is made for the post, the applicant should not be disturbed from his present assignment.
- Copy of this order may be given to the counsel by hand.

(AV Haridasan) Judicial Member (SP Mukerji) Vice Chairman

26-2-1991